IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-122/PB/2017

In the matter of:

Bank of Baroda

... PETITIONER

Vs.

Ultra Home Construction (P) Ltd

... RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 10.11.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner

/applicant

: -

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Srideepa Bhattacharyya, - on behalf

of Bank of Baroda.

ORDER

Learned Counsel for the Financial Creditor is present. From records, it is seen that the report of I.R.P. appointed by the Hon'ble Principal Bench vide order dated 04.10.2017 has been filed. However, IRP and his authorized representative is present and represents that Paper publication under the provisions of IBC Code, 2016 has published and claims has been received from both the Financial Creditor and Operational Creditor. However, the outcome of 1st meeting of the COC has not been enclosed as it is required to be convened within a period of 30 days from the date of admission.

In the circumstances, the IRP is directed to confirm whether the meeting was convened of the COC and his appointment was confirmed in the said meeting. For the said purpose, the matter is posted for hearing on 14.11.2017.

List on 14.11.2017.

(DEEPA KRISHAN)

MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit